

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 846/2022
(Arising out of impugned final judgment and order dated 10-12-2021
in WP No. 8836/2021 passed by the High Court Of Judicature At
Bombay)

SUSHMA SHIVKUMAR DAGA & ANR.

Petitioner(s)

VERSUS

MADHURKUMAR RAMKRISHNAJI BAJAJ & ORS.

Respondent(s)

(IA No. 8901/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No.
8899/2022 - EXEMPTION FROM FILING C/C OF I/JUDGMENT & IA No.
36852/2022 - PERMISSION TO FILE ADDL.DOCUMENTS/FACTS/ANNEXURES)

Date : 21-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Devansh Mohta, Adv.
Mr. Shirish K Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Kiran Shrirang Mohite, Adv.
Ms. Ishita Y Shah, Adv.
Mr. Mohit Gautam, Adv.
Mr. Apoorv Sharma, Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Shyam Divan, Sr. Adv.
Mr. Shriraj Dhruv, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyyer, Adv.
Mr. Kaushtubh Singh, Adv.
Mr. Chirag Naik, Adv.
Mr. E. C. Agrawala, AOR

Mr. Tishampati Sen, AOR
Mr. Riddhi Sancheti, Adv.
Mr. Anurag Anand, Adv.
Ms. Tasmiya Taleha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List this matter on 22.03.2023 as a first item in regular
hearing list.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR